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**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH**

Date of Decision : 30.10.2001

C.P.03/2000 in OA/121/92

Shri Hayatkhan H.Pathan : Petitioner (s)

Mr. P.H.Pathak : Advocate for the applicant(s)

Versus

Union of India & Ors. : Respondents

Mr.N.S.Shevde : Advocate for the Respondents(s)

CORAM :

THE HON'BLE MR. D.N.CHOWDHURY : VICE CHAIRMAN

THE HON'BLE MR. G.C.SRIVASTAVA : MEMBER (A)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the judgment ?
 2. To be referred to the Reporter or not ?
 3. Whether their lordships wish to see the fair copy of the judgment ?
 4. Whether it needs to be circulated to other Benches of the Tribunal ?
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Shri Hayatkhan H.Pathan,
Ghanchiwad, Nr.Masjid,
Tower Road,
Surendranagar.

: Applicant

Advocate: Mr.P.H.Pathak

Versus

Mrs.Shenha
Divisional Railway Manager (E) or
Her successor in office
Western Railway,
Kothi Compound,
Rajkot.

: Respondent

Advocate: Mr.N.S.Shevde

ORDER (Oral)

CP/03/2000

In

OA/121/92

Date:30.10.2001

Per: Hon'ble Justice Mr.D.N.Chowdhury : Vice Chairman

It has been stated by Mr.N.S.Shevde , learned counsel for the respondents that the respondents have passed a speaking order dated 19.9.2001 in pursuance of the direction in OA/121/92 that the representation of the application was

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rejected on the ground that the applicant failed to submit duly corrected Matriculation Certificate . A copy of the order is kept on record.

2. In view of the order passed by the respondents on 19.9.2001 the C.P. is dropped with liberty to the applicant to assail the legality and correctness of the said order in appropriate proceedings, if he is so advised.

3. The C.P. is disposed of accordingly. Notice is discharged.


(G.C. Srivastava)

Member (A)


(D.N. Chowdhury)

Vice Chairman

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